

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT) No. 238 of 2020**

**IN THE MATTER OF:**

**Mohindra Kumar Setia & Anr.**

**...Appellants**

**Vs.**

**Satguru Buildwell Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellants:**

**Mr. Amol Vyas, Advocate.**

**For Respondent:**

**Mr. Rachit Sharma, Advocate.**

**Ms. Nivedita R Sharda, Advocate for R-1 to 6.**

**ORDER**

**(Through Virtual Mode)**

**12.02.2021:** Learned Counsel for the Respondent Nos. 1 to 6, Ms. Nivedita R Sharda appears and submitted that she has filed the Reply Affidavit on behalf of Respondent Nos. 1 to 6 on 04.02.2021, which is taken on record.

Learned Counsel for the Appellant prays two weeks time to file Rejoinder of the Reply Affidavit. Prayer allowed.

List the Appeal on **19<sup>th</sup> March, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

sr/nn